

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 02
(IB)-239(PB)/2023

IN THE MATTER OF:

Vipul Jain and Rachna Jain
Vs.
Raheja Developers Limited

.... Petitioner/Applicant

.... Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 09.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Manu Chaturvedi, Adv. Devika Singh Roy
Chowdhary
For the Respondent : Sr. Adv. Mr. P. Nagesh, Adv. Manmeet Kaur, Adv.
Suditi Batra, Adv. Abhishek Rana, Adv. Animesh
Kumar, Adv. Rajnish Singh with Mr. Navin Raheja,
CMA of Respondent

ORDER

Mr. Manu Chaturvedi, Ld. Counsel for the Petitioner appears physically.

Mr. P. Nagesh, Ld. Sr. Counsel for the Respondent appears physically.

At request and by consent of both sides, list the matter **on 24.04.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)